

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 4/10/NCLT/AHM/2017**

Coram: **Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2017**

Name of the Company: CoC of Gujarat Oleo Chem Ltd.  
V/s.  
Gujarat Oleo Chem Ltd.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.


2.

**ORDER**

None present for Applicant. None present for Respondent.

Letter dated 25.08.2017 received from IBBI confirming the name of Mr. Anil Goel as resolution professional in CP(IB) 4/NCLT/AHM/2017.

Hence, Mr. Anil Goel is appointed as Resolution professional by IBBI.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 31st day of August, 2017.